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CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

T.A. No. 1099/87

(Writ Petition No. 6085)

Mohd. A-yub

Applicant

versus

Union of India & others

Respondents.

Shri O.P. Srivastava, counsel for applicant.

Shri B.K. Shukla, Counsel for Respondents.

CORAM:

HON. MR. JUSTICE U.C. SRIVASTAVA, V.C.
HON. MR. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

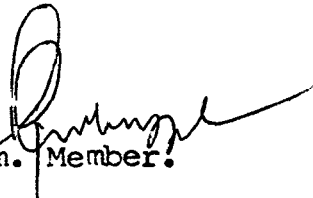
This is a transferred application. The petitioner filed a writ petition in the High Court for quashing the order dated 10/11.12.1982 with the prayer that the respondents be directed to treat him in service. The applicant who was a Khalasi, services were terminated when the enquiry was made ex parte on the ground that he was guilty of misconduct. It appears that later on the respondents realized the mistake and that is why vide order dated 31.12.83 they withdrew the termination order, copy of which has been annexed to the application filed by the respondents.

2. The grievance of the applicant is that he has joined the services, but when the termination order was recalled, there was no termination, the applicant became entitled to salary and other emoluments. The respondents have not paid the same. The respondents will pay arrears

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of salary to the applicant within a period of three months and other consequential benefits will be paid to him treating him to be continued in service within this period. But for the above observations, the application is otherwise dismissed as infructuous.


Adm. Member.

Lucknow Dated: 13.7.92

Shakeel/


Vice Chairman.